

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.234
CP 77 of 2019

Proceedings under Section 75 of LLP Act, 2008 r.w rule 37(5) of LLP Rules 2009 r.w Rule 11 on NCLT Rules, 2016

IN THE MATTER OF:

Omprakash Ratanlal Malavia & Anr
V/s
ROC & Ors

.....Applicant

.....Respondent

Order delivered on: 11/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	: Mr. Vishal Dave, Advocate a/w.
	: Mr. Mayur Jugtawat, Advocate
	: Mr. Nipun Singhvi, Advocate
	: Mr. Rahul Bhavsar, Advocate
For the RoC	: Ms. Vipal Solanki, Company Prosecutor

ORDER

(Hybrid Mode)

In compliance with the last order, both sides are present today physically.

Learned Company Prosecutor for the RoC has placed before us a Xerox copy of the gazette notification dated 11.02.2022. The relevant portion of the said gazette is reproduced as under:

In exercise of the powers conferred by sub-section (1) of section 67 of the Limited Liability Partnership Act, 2008 (6 of 2009), the Central Government hereby directs that the provisions of sections 90,164,165,167, sub-section (5) of section 206, sub-section (3) of section 207,252 and section 439 of the Companies Act, 2013 (18 of 2013), shall apply to limited liability partnership, except where the

context otherwise requires, with the modifications specified in Column (3) of the Table given below, from the date of publication of this notification in the Official Gazette, namely:

We have heard Learned Counsel for both sides and perused the records.

The order is reserved.

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**SAMEER KAKAR
MEMBER (TECHNICAL)**

-sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**